

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R

O.A. No. 663/92
(OA 757/88)

Date of decision: 28.7.94

VINOD KUMAR SHARMA : Applicant

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. J.K. Kaushik : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. The applicant has prayed that the order dated 3.10.1988 (Annexure A-6) passed by the respondent no. 3 be quashed and the respondents may be directed to treat the applicant as continuing in the grade of Rs. 425-640, now revised as Rs. 1400-2400 w.e.f. 4-5-88. He has also submitted that any other relief, as may be considered just and proper, may be allowed.

3. The case of the applicant is that the selection test has not been conducted according to the rules and the interview under challenge is in dispute before the Tribunal. He also submits that in the seniority list of T.T.E., the applicant's name is at serial no. 29 which was published on 14.9.87, whereas the persons upto the serial no. 10 have already been selected and regularly promoted in the grade of Rs. 425-640. He further submits that more than 70 junior persons have been promoted on the said post and the applicant has been wrongly reverted inspite of the fact that he is working quite satisfactorily.

4. The respondents have come with a case that he has passed only the written test and could not succeed in viva-voce, as such, he was not selected and on account of non-selection, no benefit can be given.

5. On the perusal of the case, we do not find force in the case and the same is rejected, with no order as to costs.



(O.P. SHARMA)
Administrative Member


(D.L. MEHRA)
Vice-Chairman